#### <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# IA NO. 482 OF 2018 IN APPEAL NO. 45 OF 2017

# Dated: 27<sup>th</sup> April, 2018

Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N.K. Patil, Judicial Member

### In the matter of :

GAIL (India) Ltd. Vs.		Appellant(s)
The Petroleum & Natural Gas Regulatory Board & Anr.		
		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Azmat H. Amanullah Mr. Sumit Kumar Vats Mr. Niraj Kumar (Rep.)
Counsel for the Respondent(s)	:	Mr. Gaurav Mitra Mr. Vishnu Sharma Ms. Deepali Dwivedi

Mr. Sumit Kishore for R-1

Mr. R.S.Prabhu for R-2

# <u>ORDER</u>

## IA NO. 482 OF 2018 (Appli. for Directions)

Learned counsel for the Appellant submitted that the Appellant will not precipitate in the matter till 04.05.2018 without prejudicing contention of the Appellant. Therefore, he has submitted that the instant application filed by the Respondent No. 2 may be disposed of.

- 2. Learned counsel appearing for the Respondent No. 2 fairly submitted that the submissions made by the learned counsel appearing for the Appellant may be placed on record. At the outset, instant application may be disposed of in the light of the submissions made by the learned counsel appearing for the Appellant.
- 3. Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.
- 4. Learned counsel for the Appellant herein directed not to precipitate the matter till 04.05.2018 without prejudicing contention of the Appellant.

With these observations, the instant application, IA, being IA No. 482 of 2018, filed by the Respondent No. 2, stand disposed of.

Order accordingly.

(Justice N.K. Patil) Judicial Member kt/vg (B.N. Talukdar) Technical Member (P&NG)